

Central Administrative Tribunal : Principal Bench

(2)

CP No.137/96 in  
OA No.1030/95

New Delhi this the 31st day of July, 1996.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

S.S. Tokas,  
R/o 162-B, Hamayunpur,  
Safdarjang Enclave,  
New Delhi.

...Petitioner

(By Advocate Sh. K.L. Bhandula)

Versus

Sh. K. Padmanabhaiah,  
Secretary to the  
Govt. of India,  
Ministry of Home Affairs,  
North Block,  
New Delhi-110 001.

...Respondent

(By Advocate Sh. B. Lall)

ORDER (Oral)  
(Hon'ble Mr. S.R. Adige)

We have heard Sh. K.L. Bhandula, learned counsel for the applicant and Sh. B. Lall, learned counsel for the respondents.

2. Sh. B. Lall states that the orders of the Tribunal in OA-1030/95 dated 29.1.96 have been fully complied with and nothing further survives for compliance. This fact is also admitted by the learned counsel for the petitioner.

3. Under the circumstances, this C.P. is dismissed and notices against the respondents are discharged.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Member (A)

'Sanju'